

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 01**  
**(IB)-1446(PB)/2018**

**IN THE MATTER OF:**

Bank of Baroda

.... Applicant/petitioner

Vs.

M/s. Rathi Super Steels Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 19.11.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

Mr. Jasmeet Singh, Mr. Pushpendra S.  
Bhadoriya, Adv. for Liquidator

**ORDER**

**IA-4576(PB)/2020 :**

On the application seeking modifications in the list of stakeholders, this Bench hereby **allowed** the present application.

— Sd —

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

— Sd —

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**